

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI

FIR No.047/2020

PS : Ranjeet Nagar

State Vs. Sajid

U/s. 376 IPC & Sec. 6 of POCSO Act.

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an bail application u/s. 439 Cr.PC moved on behalf of applicant/accused.

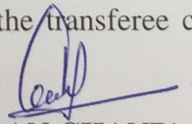
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. M. Hussain, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that challan has been filed and is pending in the court of Sh. Ankur Jain, Ld. ASJ, West, Delhi.

Let this application be transferred to the court of Sh. Ankur Jain, Ld. ASJ, West, Delhi today itself for 12:30 pm.

Application be sent immediately.

Parties are directed to appear before the transferee court on the above mentioned time.


(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

Bail Appl. No. 989

FIR No.130/20

PS : Punjabi Bagh

State Vs. Vivek @ Goldi

U/s. 307/34 IPC & 25/27 Arms Act.

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

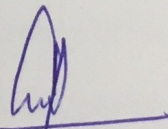
This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused seeking regular bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Sanjay Mandawat, Ld. Counsel for applicant/accused.

Reply of the bail application not received from IO.

Let notice be issued to concerned SHO to file the reply of both the applications.

Put up for reply on 22.06.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No.198/16

PS : Khayala

State Vs. Sonu

U/s. 302/365/201/34 IPC

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

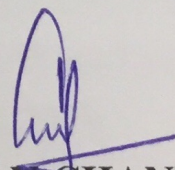
This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused seeking interim bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. S.K. Singh, Ld. Counsel for applicant/accused.

I partly heard Ld. Counsel for applicant/accused, who has filed the present bail application for interim bail in a pending case but Ld. Counsel is not aware as to in which court the said case is pending as he is not the counsel in the main case.

Ld. Counsel requests to adjourn the bail application for 22.06.2020 to file better particulars regarding the pendency of the case.

At the request of Ld. Counsel for applicant/accused, put up on 22.06.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

Bail Appl. No. 1181

FIR No.130/20

PS : Punjabi Bagh

State Vs. Vivek @ Goldi

U/s. 307/34 IPC

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

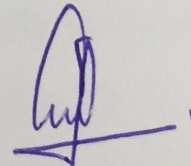
This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused seeking interim bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Sanjay Mandawat, Ld. Counsel for applicant/accused.

Reply of the bail application not received from IO.

Let notice be issued to concerned SHO to file the reply of both the applications.

Put up for reply on 22.06.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no. 1125

FIR No.71/2020

PS : Ranjeet Nagar

State Vs. Rahul Gupta

U/s. 498A/406/34 IPC

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

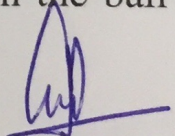
Proceedings of this matter conducted through Video Conferencing.

This is a bail application u/s. 438 Cr.PC moved on behalf of applicant/accused Sunita Gupta.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Kapil Chaudhary, Ld. Counsel for applicant/accused.

In this case neither any reply filed by the IO nor IO or any other police officer present. In these circumstances, let notice be issued to the SHO of concerned PS with the directions to file reply to the anticipatory bail application either himself or ensure the same through IO.

Put up for filing of reply and hearing on the bail application on 22.06.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no. 1126

FIR No.71/2020

PS : Ranjeet Nagar

State Vs. Sunita Gupta

U/s. 498A/406/34 IPC

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

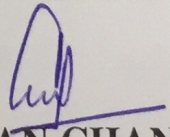
Proceedings of this matter conducted through Video Conferencing.

This is a bail application u/s. 438 Cr.PC moved on behalf of applicant/accused Sunita Gupta.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Kapil Chaudhary, Ld. Counsel for applicant/accused.

In this case neither any reply filed by the IO nor IO or any other police officer present. In these circumstances, let notice be issued to the SHO of concerned PS with the directions to file reply to the anticipatory bail application either himself or ensure the same through IO.

Put up for filing of reply and hearing on the bail application on 22.06.2020.


(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 1199/20
FIR No. 710/20
PS : Nangloi
State Vs. Razzak
U/s 302/34 IPC & 25/27 Arms Act**

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

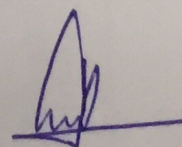
These are two applications, one application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant as well as application u/s 91 Cr.P.C. for preservation of CDR as well as CCTV footages.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State alongwith SI Naresh Kumar on behalf of IO Inspector Vipin Kumar.
Sh. Anil Vats, Ld Counsel for the applicant/accused.

Reply to the applications filed today. Copy supplied to the State.

I have heard arguments from both the sides and perused the reply on the application u/s 91 Cr.P.C.

By way of application u/s 91 Cr.P.C, applicant is seeking directions to preserve call detail record of the



mobile number 9821283430 for the period w.e.f 31.05.20 to 02.06.20 and CCTV footage of Satya Bham Hospital, Nangloi, dated 31.05.20 from 2.00 PM to 5.00 PM as well as CCTV footage of Sanjay Gandhi Hospital, Mangolpuri dated 31.05.20 to 01.06.20, CCTV footage of Nangloi Police Station from 31.05.20 to 03.06.20 and CCTV footage of Government Camera installed at the place of occurrence.

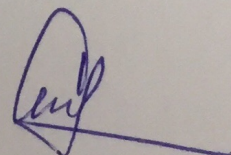
It is argued on behalf of applicant/accused that the above evidences are material evidences and he wants to produce them in his defence.

Per contra, the application has been opposed on the ground that it is the prerogative of the IO and at this stage, he does not find these evidences to be material.

I have considered rival submissions.

I do not agree with the contentions of the IO. The CDRs, CCTV footages can be material pieces of evidences and may assist in the adjudication of the case. Therefore, in my considered opinion, the application has merits and is accordingly allowed.

The IO is directed to preserve the call detail records of the mobile number 9821283430 for the period w.e.f 31.05.20 to 02.06.20, CCTV footages of Satya Bham Hospital, Nangloi, dated 31.05.20 from 2.00 PM to 5.00 PM of the cameras installed at the main entry gate, CCTV footage of Sanjay Gandhi Hospital, Mangolpuri dated 31.05.20 to 01.06.20 of the cameras installed at the main



entry gate as well as CCTV footage of Nangloi Police Station from 31.05.20 to 03.06.20 of the cameras installed at the main entry gate.

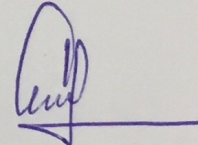
The application u/s 91 Cr.P.C. stands disposed off in aforesaid terms.

As regards the bail application, in view of the directions passed on application u/s 91 Cr.P.C, Ld. Counsel for applicant requests for a longer date.

At request, put up for consideration on bail application on 24.07.2020.

Copy of the order be sent to IO for compliance.

Dasti copy be given to Ld. Counsel for applicant.



(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No.127/2020

PS : Khyala

State Vs. Aabad Ali @ Kachhua

U/s. 302/307/34 IPC

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

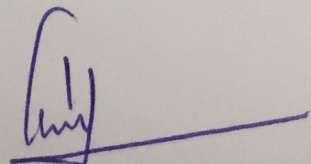
This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused seeking interim bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. M.A. Hussain, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused has submitted that bail application was moved for getting surgery of mother of the applicant/accused which was fixed for 15.06.2020 but because of absence of the applicant/accused said surgery could not be conducted.

Now Ld. Counsel requests to obtain fresh date for the surgery from the concerned doctor and also requests to dismiss as withdrawn this bail application on these grounds and will file the fresh application as and when required.

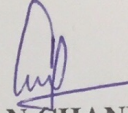
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In view of the submissions of Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.

Copy of the order be given dasti, as prayed.


(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 127/19
PS : EOW West
State Vs. Tabrej Kamal
U/s 420/468/471/120B IPC**

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application for extension of interim bail for 08 weeks moved on behalf of accused/applicant Tabrej Alam.

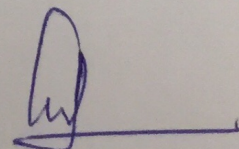
Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
IO SI Pradeep Rai.
Sh. Anish Bhola, Ld. Counsel for HDFC bank.
Sh. Keshav Garg and Sh. Mohit Sharma, Ld
Counsels for the applicant/accused Tabrej Kamal.

Reply to the application filed by the IO.

I have heard arguments from both the sides and perused the reply.

By way of present application, applicant is seeking extension of interim bail granted to him vide order dated 14.04.2020.

It is argued on behalf of applicant that on humanitarian grounds, applicant may be granted further



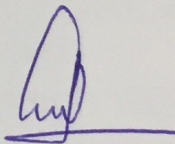
extension of interim bail for a further period of 08 weeks on the same terms and conditions.

Per contra, Ld. State Counsel has opposed the application on the ground that applicant is involved in the bank fraud of Rs. 10 crores. As per the reply of IO, there are allegations against the applicant in preparation of fake documents for obtaining personal loans. It is also argued that bail application of co-accused have been dismissed vide orders dated 26.05.2020 and 16.06.2020.

I have considered rival arguments.

Considering the facts and circumstances of the case and considering the serious allegations against the applicant, no ground is made out for extension of interim bail to the applicant/accused. Application is accordingly dismissed. Applicant is directed to surrender before the Jail Superintendent.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 1089
FIR No. 127/19
PS : EOW West
State Vs. Ram Ashish
U/s 420/468/471/120B IPC**

17.06.2020

THROUGH VIDEO CONFERENCING

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C for grant of interim bail moved on behalf of accused/applicant Ram Ashish.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
IO SI Pradeep Rai.
Sh. Anish Bhola, Ld. Counsel for HDFC bank.
Sh. Ashish Laroia, Ld Counsel for the
applicant/accused Ram Ashish through Video
Conferencing.

Reply to the application filed by the IO.

I have heard argument from Ld. Counsel for the applicant through video conferencing and Ld. State Counsel who is present before me and perused the reply.

By way of present application, applicant is



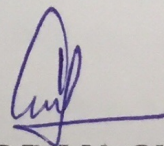
seeking interim bail on the ground that applicant is the only bread earner in his family and his wife is unable to work as domestic help due to COVID situation. His wife and three minor children are facing financial crisis and unable to maintain themselves and hence, the presence of applicant is very much needed.

Per contra, Ld. State Counsel has opposed the application on the ground that applicant is involved in the bank fraud of Rs. 10 crores. As per the reply of IO, there are allegations against the applicant that he facilitated in securing personal loans in connivance with other co-accused persons. It is also argued that bail application of co-accused have been dismissed vide orders dated 26.05.2020 and 16.06.2020.

I have considered rival arguments.

Considering the facts and circumstances of the case and the serious allegations against the applicant, no ground is made out for grant of interim bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no. 1157 & 1158

FIR No.340/20

PS : Nangloi

State Vs. (1) Gagan

(2) Himanshu

U/s. 394/397/411/34 IPC

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter conducted through Video Conferencing.

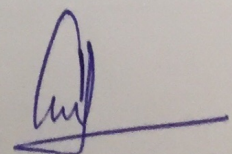
This is a bail application u/s. 439 Cr.PC moved on behalf of applicants/accused persons.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Rahul Sharma, Ld. Counsel for both the
applicants/accused persons.

I have heard Ld. Counsel for applicants/accused persons and
Ld. State Counsel.

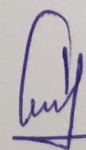
It is argued by Ld. Counsel for applicants/accused persons
that the applicants/accused were not arrested from the spot and no TIP of
both the accused persons was conducted. It is further argued that FIR is

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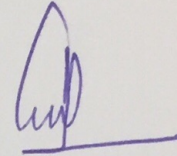


without name of both the accused persons. It is further argued that third co-accused was arrested on the spot before registration of the FIR but the name of the this co-accused is not mentioned therein as the FIR was registered later on, which is not possible that the third co-accused must have told the name of other co-accused during the interrogation before registration of the FIR. It is also argued that no recovery of any kind is affected from any of the accused. It is also argued that during the riots both the accused persons were called in the PS for making certain inquiries and they were arrested falsely in this case by the IO. It is further argued that both the accused persons are innocent and have nothing to do with the present case.

Per contra, it is argued by Ld. State Counsel that both the accused persons attacked a boy and he had been robbed off his mobile phone and Rs. 2200/-. It is further argued that co-accused Surjeet had been arrested from the spot and robbed mobile phone had been recovered from him. It is further argued that both the applicants have been arrested on the identification of the complainant/injured himself. It is further argued that the charge sheet is still to be filed in the present case and keeping in view the fact that such incidents are on rise day by day and the accused persons are brazenly using sharp objects to cow down the witnesses and rob the belongings.

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In view of the facts and circumstances and the seriousness of offence, this court does not find any reason to grant bail, hence, the present bail application is dismissed. Copy of order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.340/20

PS : Nangloi

State Vs. Gagan

U/s. 394/397/411/34 IPC

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter conducted through Video Conferencing.

This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused Gagan.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Rahul Sharma, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks the permission of this court to withdraw the present bail application as being not pressed.

Heard. In view of the submissions made by Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.671/2015

PS : Patel Nagar

State Vs. Kunal Verma

U/s. 302 IPC

17.06.2020

Proceedings of this matter conducted through Video Conferencing.

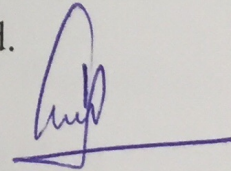
This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused Kunal Verma

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Ms. Rakhi Budhiraja, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks the permission of this court to withdraw the present bail application as being not pressed.

Heard. In view of the submissions made by Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 236/2016
PS : Khyala
State Vs. Rajesh Jha
U/s 302/341/452/324/120B/34 IPC**

17.06.2020

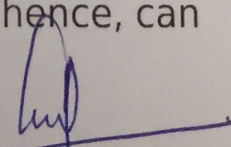
This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant in view of the guidelines of High Powered Committee dated 18.05.2020 of Hon'ble High Court of Delhi.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. B.C. Joshi and Sh. Anurag, Ld Counsel for the
applicant/accused.

I have heard arguments on the interim bail application from both the sides and perused the record.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302 IPC besides other charges and is in custody since 2016. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 18.05.2020 and hence, can



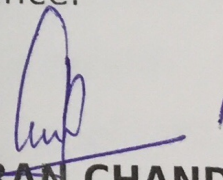
be considered.

The conduct of the applicant has been reported as satisfactory as per the conduct report received from Jail Supdt. There is no previous involvement of the applicant in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 18.05.2020 of Hon'ble High Court of Delhi, applicant is granted interim bail of 45 days subject to furnishing of personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the concerned Jail Superintendent. Application stands disposed off. The period of 45 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 45 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 151/2013
PS : Ranhola
State Vs. Sonu
U/s 302/397/411/34 IPC**

17.06.2020

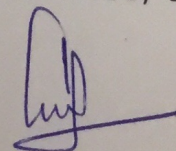
This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Sonu in view of the directions of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Mohit Chaudhary, Ld Counsel for the
applicant/accused.

I have heard arguments on the interim bail application from both the sides and perused the record.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302 IPC besides other charges and is in custody since 2013. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 18.05.2020 and hence, can



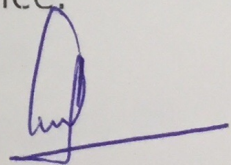
be considered.

The conduct of the applicant has been reported as good as per the conduct report received from Jail Supdt. There is no previous involvement of the applicant in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 18.05.2020 of Hon'ble High Court of Delhi, applicant is granted interim bail of 45 days subject to furnishing of personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the concerned Jail Superintendent. Application stands disposed off. The period of 45 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 45 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 28/2018
PS : Moti Nagar
State Vs. Manish
U/s 392/394/397/34 IPC**

THROUGH VIDEO CONFERENCING

17.06.2020

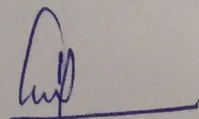
This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Manish.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Vikas Chaddha, Ld Counsel for the
applicant/accused Manish through Video
conferencing.

The present application has been heard through Video Conferencing.

I have heard arguments from both the sides and perused the record.

It is argued on behalf of applicant that applicant is in custody for more than two years. It is argued that the mother of applicant is not keeping well. It is further argued that the family of applicant is facing severe hardship due to COVID-19 pandemic and the presence of applicant is necessary with his family in these difficult times. It is therefore, prayed that he may be granted interim bail on



humanitarian grounds.

Per contra, Ld. State Counsel has argued that as per reply to the bail application, robbed money of Rs. 1,72,000/- as well as an Indian made pistol with 06 live cartridges were recovered from the applicant/accused Manish. It is also argued that applicant also refused to participate in the TIP proceedings. Considering the serious allegations against the applicant, application may be dismissed.

I have considered rival arguments.

Considering the facts and circumstances of the case and the serious allegations against the applicant, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**Revision petition
Karan Chandela Vs. State**

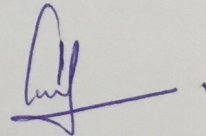
17.06.2020

**Fresh revision petition received by way of assignment. It
be checked and registered.**

Present : None for revisionist.
 Sh. Rajat Kalra, Ld. Addl. PP for the state/respondent.

Let TCR be called for next date i.e. 24.06.2020.

Put up for arguments on revision petition on 24.06.2020.



**(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.104/20

PS : Nangloi

State Vs. (1) Ajeet @ Monu

(2) Ravi

U/s. 341/393/506/34 IPC

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter conducted through Video Conferencing.

These are two separate bail applications u/s. 438 Cr.PC moved on behalf of applicant/accused Ajeet @ Monu and Ravi for seeking anticipatory bail and dispose off both the applications by common order.

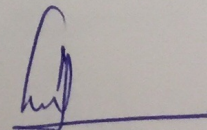
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Rakshit Pandey, Ld. Counsel for applicants/accused
accused persons.
IO/SI Naresh Kumar in person.

IO filed common reply to both the applications. Same is already on record.

I have heard arguments from both sides and have also perused the record.

It is argued on behalf of applicants/accused persons that he is falsely implicated in the present case by concocted a false story by the

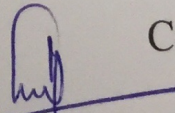
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complainant. It is further argued that allegation levelled by the complainant in the FIR are in the form of vindictive nature as complainant and both the applicants/accused persons belongs to the same village. It is also argued that the falsehood of the concocted story will be transpired on the careful reading of FIR. It is also argued that there is substantial delay in lodging of present FIR which is not explained. It is also argued that both the applicants are respectable persons having deep root in the society and are ready to join the investigation as and when IO wants by serving the statutory notice. Hence, it is prayed that both the applicants be admitted to anticipatory bail in the event of arrest.

Per contra, it is argued by Ld. State Counsel that the complainant Taresh was attempted to have been robbed by the applicants alongwith their associates and they were identified by the complainant on the spot and the complainant escaped their attempt just because patrolling police personnel happen to arrive in time. As per the report of the IO both the accused persons are evading arrest and not joining the investigation. It is further argued that in this case custodial interrogation is required. Hence, their anticipatory bail application deserves to be dismissed.

In view of the facts and circumstances and the seriousness of offence coupled with the fact that custodial interrogation is required, this court does not find any reason to grant anticipatory bail, hence, the present bail application is dismissed.

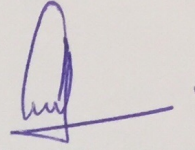


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Nothing expressed herein shall tantamount to be an expression of opinion on the merits of this case.

Copy of order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.266/19

PS : Tilak Nagar

State Vs. (1) Prateek Mangi

(2) Naveen Mangi

U/s. 420/406/34 IPC

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

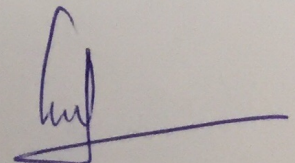
This is an application u/s. 438 Cr.PC moved on behalf of applicant/accused seeking anticipatory bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant/accused.

Despite repeated calls since morning neither the applicant/accused nor his counsel appeared. It is now 3:00 pm.

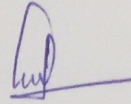
Record perused. Vide order dated 06.03.2020 interim protection not to arrest was granted to the applicant till next date of hearing i.e. upto 04.04.2020. On 04.04.2020 none appeared on behalf of applicant/accused and in the interest of justice application was adjourned for 11.05.2020 and on the said date also none appeared on behalf of applicant/accused. Again matter was adjourned for 05.06.2020 and on

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-2-

05.06.2020 also none appeared on behalf of applicant/accused. In the interest of justice matter was further adjourned for 17.06.2020 i.e. for today. Even today, none appeared on behalf of applicant/accused since morning. This court does not find any reason to further adjourn this application. Hence, interim anticipatory bail application against both the accused persons is dismissed for non appearance.



(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

FIR No. 102/2019

PS : Mundka

State Vs. Vishal Kumar

**U/s 394/397/341/120B/468/471/482 IPC
& 25/27 Arms Act**

17.06.2020

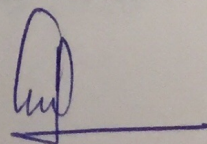
This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Vishal Kumar

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Suraj Prakash Sharma, Ld Counsel for the
applicant/accused.

Reply to the application received.

I have heard arguments from both the sides and perused the record.

It is argued on behalf of applicant that applicant is in custody since 18.08.2019. It is argued that applicant has been falsely implicated in the present case. It is further argued that there is unexplained delay in lodging of present FIR and the FIR does not even have the name of the applicant. Applicant was arrested only on the disclosure of co-accused and falsely implicated in the present case. It is further argued that trial will take time. It is also argued that both the co-accused have been granted interim bail vide orders dated 22.05.2020 and 02.06.2020. It is, therefore, prayed that applicant may also be granted interim bail.



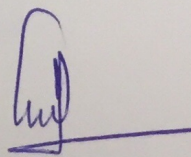
Per contra, Ld. State Counsel has argued that the allegations against the applicant are serious in nature. It is also argued that no specific ground has been made for seeking interim bail. It is also argued that role of each of accused is explained in the FIR. As regards delay in lodging the FIR, same is not on the part of the complainant. It is also argued that accused is involved in other criminal cases and in case, he is enlarged on interim bail, there is every possibility that he may influence the witnesses and tamper with the evidence. Considering the serious allegations against the applicant, application may be dismissed.

I have considered rival arguments.

Though the applicant is seeking interim bail, however, no specific purpose for which interim bail is sought has been disclosed in the application and Ld. Counsel has argued the application on merits.

Considering the facts and circumstances of the case and the serious allegations against the applicant, no ground is made out for grant of interim bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.


(POORAN CHAND)
ASJ-02/West/Delhi
17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no. 2213

FIR No.410/17

PS : Rajouri Garden

State Vs. Tejinder Pal Singh

U/s. 498A/406/34 IPC

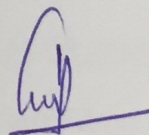
17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s. 439 Cr.PC moved on behalf of applicant/accused for cancellation of bail.

**Present : Complainant/applicant absent.
Sh. Rajat Kalra, Ld. Addl. PP for the state.
Neither the accused/respondent nor his counsel present.**

In the interest of justice, issued notice to both the parties through IO for 14.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no. 39

FIR No.6/20

PS : Nangloi

State Vs. Hemant

U/s. 308/34 IPC

17.06.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

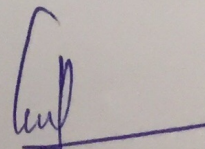
This is an application u/s. 438 Cr.PC moved on behalf of applicant/accused for seeking anticipatory bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant/accused.

Despite repeated calls since morning neither the applicant/accused nor his counsel appeared. It is now 3:00 pm.

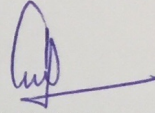
Record perused. Vide order dated 23.03.2020 interim protection not to arrest was granted to the applicant till next date of hearing i.e. upto 08.04.2020. On 08.04.2020 none appeared on behalf of applicant/accused and in the interest of justice application was adjourned for 27.04.2020 and on the said date also none appeared on behalf of applicant/accused. Again matter was adjourned for 01.05.2020 and on

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-2-

01.05.2020 also none appeared on behalf of applicant/accused. In the interest of justice matter was further adjourned for 27.05.2020, on which date none appeared on behalf of applicant/accused and the matter was again adjourned for 17.06.2020 i.e. for today. Even today, none appeared on behalf of applicant/accused since morning. This court does not find any reason to further adjourn this application. Hence, interim anticipatory bail application against both the accused persons is dismissed for non appearance.



(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No. 306/13

PS : Hari Nagar

State Vs. Jamuna Prasad and others

U/s. 147/148/149/307/322/120B/324 IPC

17.06.2020

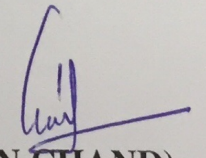
File taken up on the bail application u/s. 439 Cr.PC moved on behalf of applicant/accused Mukesh @ Vicky.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant/accused.

Despite repeated calls since morning Ld. Counsel for applicant/accused not appeared. It is now 3:10 pm.

On the directions of this court, Ahlmad of the court has made a call on the mobile no. 8800182921 of Sh. V.C. Gautam, Ld. Counsel for applicant/accused. The above mentioned mobile number was temporarily out of service. In these circumstances, as none has appeared in this matter since morning, I find no reason to adjourn the same. Hence, the present bail application is dismissed.

File be put up on the date already fixed.


(POORAN CHAND)

ASJ-02/West/Delhi

17.06.2020